

ITEM NO.19

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 39951/2022

(Arising out of impugned final judgment and order dated 29-04-2022 in CRLA No. 4400/2016 passed by the High Court of Judicature At Allahabad)

GOVIND & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.203047/2022-CONDONATION OF DELAY IN FILING and IA No.203049/2022-EXEMPTION FROM FILING O.T.)

Date : 06-01-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Ravi Prakash Mehrotra, Sr. Adv.
Mr. Apoorv Srivastava, Adv.
Mr. Nagendra Singh, Adv.
Mr. Ashish Pandey, Adv.
Dr. Sushil Balwada, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice on the prayer for interim relief as well as on the special leave petition returnable within four weeks.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(BEENA JOLLY)
COURT MASTER (NSH)